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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR**

Original Application No. 203/2007

Date of order: 07.05.2008

**HON'BLE MR. B.V. RAO, JUDICIAL MEMBER.  
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

1. Hajari Mai s/o Shri Tiku Ram, aged about 45 years, Resident of Ward No. 5, Devnagar, Baba Ramdeo Mandir Road, Suratgarh, Distt. Sri Ganganagar (Rajasthan). Presently working on the post of Majdoor in the office of G.E. (AF) Suratgarh, Distt. Sri Ganganagar.
2. Lal Chand s/o Shri Teja Ram, aged about 37 years, Resident of village and Post Bhagwansar, Tehsil Suratgarh, Distt. Sri Ganganagar (Rajasthan). Presently working on the post of Majdoor in the Office of G.E. (Air Force) Suratgarh, Distt. Sri Ganganagar.

...Applicants.

Shri S.K. Malik, counsel for applicants.

**VERSUS**

1. Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Director General, Engineer-In-Chief's Branch, Army Headquarters, Kashmir House, DHQ, Post New Delhi.
3. Chief Engineer (Air Force), Military Engineering Service (MES), WAC, Delhi Cantt. - 10.
4. Commander Works Engineer (Air Force), Military Engineering Service (MES), Bikaner, (Raj.)
5. Garrison Engineer (Air Force), Military Engineering Service, Suratgarh, District Sri Ganganagar.

...Respondents.

Mr. M. Prajapat, proxy counsel for  
Mr. Ravi Bhansali, counsel for respondents.

**ORDER**  
Per Mr. B.V. Rao, Member (J)

Heard Shri S.K. Malik, Advocate, learned counsel representing the applicants as well as Shri M. Prajapat, Advocate, holding brief of Mr. Ravi Bhansali, Advocate, learned

counsel representing the respondents.

Learned counsel appearing on behalf of the parties on both sides in this O.A. stated that this case is squarely covered by the facts, issues, cause of action, the relief contained in O.A. No. 240/2006 - decided by Central Administrative Tribunal, Jodhpur Bench - vide order dated 06.02.2008; relevant extract of which reads:

"..... According to the applicants, their case is squarely covered by the facts, issues, cause of action and the relief claimed in OA No. 221/2004 [Kamal Jeet Singh and Ors. Vs. U.O.I & Ors.] decided by this Tribunal vide order dated 5<sup>th</sup> September, 2006 (Annex. A/11) to the respective OAs. without entering into the merit or adjudicating the issue on merit.

In view of the above statement made by the learned counsel for the applicants that the case of present applicant(s) is similar and identical to that of the applicants in above referred O.A. (No. 221/2004), all the three O.As viz., 240/2006, 242/2006 and 254/2006 stand disposed of subject to the above observations and directions.

There shall be no order as to costs.

Sd/-  
Member [A]

Sd/-  
Member [J]"

In view of the above, we dispose of this O.A. No. 203/2007 finally on the same terms and conditions as contained in afore-quoted order dated 06.02.2008 with direction to the Respondents to consider and decide the grievance of the Applicants as per order dated 05.09.2006 in O.A. No. 221/2004 (Kamal Jeet Singh and Ors. Vs. U.O.I. & Ors.).

"No order as to costs."

*R.R. Bhandari*  
[ R.R. Bhandari ]  
Member (A)

*B.V. Rao*  
[ B.V. Rao ]  
Member (J)

Rec copy of order

  
S. K. Malie AB  
13/5/08

Recd. copy

  
S. K. Malie AB  
16/5/08

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

27/10

JODHPUR BENCH, JODHPUR

ORDER SHEET

Misc. APPLICATION NO.....123.....OF 2007 in

Original Application No. 203 of 2007

Applicant(s) Hajari Lal and anr. Respondent(s) U.O.I. and ors.

Advocate for Mr. S. K. Malik

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>This is misc. Application filed by the applicants through their Counsel for Condonation of delay in filing O.A. It is D. B. Case and pertains to jurisdiction of Jodhpur Bench. Extra Sets already filed with M.A. on scrutiny it has been no defects</p> <p>S.O. (J) 07</p> <p>3-9-07</p> <p>(Mr. S. K. Malik Counsel for the applicants)</p> <p>Registrar put up in Court for admission on 10-9-2007 along with O.A.</p> <p>REGISTRAR C.A.T, JODHPUR</p>
	<p>D 3-8-07</p>

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10/09/2007

Mr. S. K. Malik, Counsel for applicants.

D.B. not formed. List the  
M.A. along with its O.A. on 18/09/2007.

By Order  
09/1  
COURT OFFICE

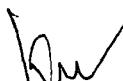
18/09/2007

Mr. S. K. Malik, Counsel for applicants.

Heard.

Issue notice to the respondents  
returnable by 19/11/2007. Notices  
be sent through speed post/registered  
A.D.

  
TARSEM LAL  
Adm. Member

  
KULDIP SINGH  
Vice Chairman

19/11/07

Mr. S. K. Malik, Adv., Counsel to  
applicants

Mr. M. Pragpat, Adv. holding brief

Mr. Ran Bhatia, Adv., Counsel to  
respondents.

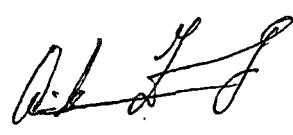
List on 21/11/2007

To admission

Tarsem Lal

TARSEM LAL

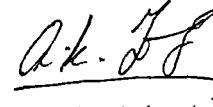
Adm. Member

  
A. K. YOG

Judicial Member

21/11/07 Mr. S. K. Malik, Adv., Counsel to applicants  
Heard. Mallow. for defected order  
See order to date passed in O.A. 203/07.

  
(Tarsem Lal)

  
(A. K. YOG)  
JM

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

JODHPUR BENCH, JODHPUR

**ORDER SHEET**

APPLICATION NO.....OF.....

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry

Orders of the Tribunal

Date of Order : 21.1.2008.  
MA No. 1/2008 (in OA No. 203/2007)  
Mr. S.K. Malik, Advocate, counsel for applicants.

Heard learned counsel for the applicants in this M.A. (for amendment). Through this application, applicant want - typographical error to be rectified M.A. allowed. Let necessary amendments (corrections) be made in the description of concerned party - shown in the O.A. Corrections to be carried out in the Court itself.

*Tarsem Lal*  
(Tarsem Lal)  
Admv. Member

*A.K. Yog*  
(A.K. Yog)  
Judi. Member

Date of Order : 21.1.2008.  
MA No. 123/2007 (in OA No. 203/07 for Condonation of delay)  
Mr. S.K. Malik, Advocate, counsel for applicants.

Notice of this M.A. was issued simultaneously along with OA. Mr. Ravi Bhansali, Advocate, filed Vakalatnama on behalf of the respondents. None is present representing respondents, today. Shri S.K. Malik, Advocate, representing the applicants, refers to Annex.A/1.

In view of the above, we accept the explanation tendered for condoning the delay. Delay in filing the O.A., if any, is condoned at this stage subject to any objection being raised by the respondents at later stage.

*Tarsem Lal*  
(Tarsem Lal)  
Admv. Member

*A.K. Yog*  
(A.K. Yog)  
Judi. Member

Date of Order : 21.1.2008  
O.A. No. 203/2007  
Mr. S.K. Malik, Advocate, counsel for the applicants.

Admit. No notice need be sent now. All the respondents have put in appearance through Mr. Ravi Bhansali, Advocate, in response to the notice issued by the Tribunal.

Let respondents file reply within six weeks.

*Tarsem Lal*  
(Tarsem Lal)  
A.M.

*A.K. Yog*  
(A.K. Yog)

Cops  
rec'd.  
Wab  
8/2/08.

Rec  
DAB  
S K malib  
24/11/08